

cases for re-starting/re-establishing the business affected during the riots.

- (3) Financial assistance amounting to Rs. 8262 lakhs has been disbursed to those who lost their insured properties (without riot cover). In such cases payment was made at the rate of 50% of the estimated loss subject to maximum of Rs. 50,000/-.
- (4) Tenements have been allotted to 920 widows and 863 other riot victims.
- (5) 329 widows have been allotted shops/platforms.
- (6) About 370 riot affected widows or their wards have been offered appointments in various Government/semi-Government organisations of Delhi Administration in relaxation of age and educational qualifications.

[English]

Reported Fake Passport Racket in Delhi

*238. SHRI SUBHASH YADAV :
SHRI PRAKASH V. PATIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a fake passport racket has been recently unearthed in the Capital as reported in the 'Statesman' dated 22 October, 1986 ;

(b) if so, the details thereof ; and

(c) action taken against the culprits to avoid recurrence of such cases ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) Yes, Sir.

(b) and (c). 2 cases have been registered under various sections of law, and 13 persons have been arrested in these

cases. Intelligence is collected to unearth such activities and action taken against those found indulging in these activities.

Delegation for Powers under Forest (Conservation) Act, 1980 for Mining Activity

*239. SHRI JAGANNATH PATTANAIK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Union Government have rejected the requests from State Governments to delegate powers to them under the Forest (Conservation) Act, 1980 for encouraging mining activities ; and

(b) if so, the details thereof including the views of States and the position of Union Government thereon ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) : (a) and (b). The State Governments of Assam, Himachal Pradesh and Bihar had suggested in the 23rd Meeting of Mineral Advisory Council that powers under the Forest (Conservation) Act, 1980 be delegated to the State Governments in respect of mining leases. The State Governments had made the suggestion on the ground that clearance of proposals by the Government of India is inordinately delayed. Government of India could not agree to the suggestion as it was felt that such a delegation would defeat the very purpose for which the Act was promulgated.

If complete proposals are sent the Central Government takes up quick decisions on the proposals. Delay in clearance of proposals occurs almost entirely on account of incomplete and inadequate formulation of proposals by the State Governments.

Progress of Computerisation

*240. SHRI UTTAM RATHOD : Will the PRIME MINISTER be pleased to state :